MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 4th June, 2009

G.S.R. 385(E).—In exercise of the powers conferred by sub-sections (1) and (2) of Section 79 of the Limited Liability Partnership Act, 2008 (6 of 2009), the Central Government hereby makes the following rules to amend the Limited Liability Partnership Rules, 2009, namely:

1. (1) These Rules may be called the Limited Liability Partnership (Amendment) Rules, 2009.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Limited Liability Partnership Rules, 2009, after sub-rule (2) of rule 32, the following proviso shall be inserted, namely:

"Provided that until the Tribunal is constituted under the Companies Act, 1956, the application under this sub-rule may be made to the Company Law Board."

[F. No. 1/1/2009-Cl-I-V]

A. K. SRIVASTAVA, Jt. Secy.

Note: The principal rules were published vide number G.S.R. 229(E), dated the 1st April, 2009.
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ए. के. श्रीवास्तव, संयुक्त सचिव
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 4th June, 2009

G.S.R. 386(E).—In exercise of the powers conferred by sub-section (1) of section 78 of the Limited Liability Partnership Act, 2008 (6 of 2009), the Central Government hereby makes the following alterations in the Second Schedule, the Third Schedule and the Fourth Schedule to the said Act, namely :

1. In the Second Schedule, in sub-paragraph (1) of paragraph 6, after the proviso, the following proviso shall be inserted, namely:

"Provided further that until the Tribunal is constituted under the Companies Act, 1956, the appeal under this sub-paragraph may be made before the Company Law Board";

2. In the Third Schedule, in sub-paragraph (1) of paragraph 5, after the proviso, the following proviso shall be inserted, namely:

"Provided further that until the Tribunal is constituted under the Companies Act, 1956, the appeal under this sub-paragraph may be made before the Company Law Board";

3. In the Fourth Schedule, in sub-paragraph (1) of paragraph 6, after the proviso, the following proviso shall be inserted, namely:

"Provided further that until the Tribunal is constituted under the Companies Act, 1956, the appeal under this sub-paragraph may be made before the Company Law Board";

2. This notification shall come into force on the date of its publication in the Official Gazette.

[F No. I/2009-CL-V]
A. K. SRIVASTAVA, Jt. Secy.